

**IN THE COURT OF VACATION SESSIONS JUDGE, DINDIGUL**

**PRESENT: Selvi. M.K. Jamuna, M.L.,  
Vacation Sessions Judge, Dindigul.**

Thursday, the 20<sup>th</sup> day of May 2021

**CrI.M.P. No.1799/2021**

Arul Jamesraj, 52/2021  
S/o. Thomes

.. Petitioner/A2

/vs/

State through  
Inspector of Police, Dindigul DCB PS.  
Cr. No.07/2021

.. Respondent/Complainant

This petition is coming on this day for hearing before me in the presence of Thiru.R.Kuppusamy, Advocate for the petitioner and of Thiru. R.Manoharan, Public Prosecutor for the state are on record and on considering the online submissions of either side and on perusal of available records, this court passed the following

**ORDER**

Petition filed u/s. 438 Cr.P.C. petitioner/A2 prays to grant him anticipatory bail for the offences punishable U/S. 120(B), 294(b), 420, 423, 465, 506(i) IPC in Cr.No.07/2021 of respondent police. The occurrence took place on 06.08.2020 to 31.10.2020.

The learned counsel for the petitioner/A2 stated that that there is no nexus between the petitioner and the alleged occurrence, that the petitioner was not cheated the defacto complainant as alleged, moreover, the alleged contention of the defacto complainant is purely civil in nature, that these petitioner is law abiding citizen and he has permanent abode, hence there is no chance for absconding, that the petitioner apprehend for arrest and he prays for anticipatory bail.

The learned Public Prosecutor for the State vehemently raised objection for anticipatory bail that in order to cheat the defacto complainant, the accused conspired themselves and cheated to the amount of Rs.12 lakhs from him, when he approached and demanded to return his amount, they abused him in filthy language and criminally intimidated him.

Online submission of either side heard. Records perused. The case of the prosecution was that A2 agreed to lease out a building belongs to TELC ITI for 99 years to the defacto complainant Sundar. A1 to A4 conspired themselves to defraud the defacto complainant and in pursuance for the same, each accused collected Rs.4 lakhs, totally to the tune of Rs.12 lakhs. But, they have not leased out the building and also execute rental agreement in favour of the defacto

complainant. While he demanded to return the amount, they abused him in filthy language and criminally intimidated him. The learned counsel for the petitioner argued that A2 is only Principal of TELC ITI, he has no authority to lease out the TELC ITI building. Further more, he had not received any amount from the defacto complainant as alleged. Considering the fact that the matter appears to be civil in nature and on considering the prevention measure of COVID-19 Pandemic and the urgent need and necessity to ensure social distancing and upon considering the facts and circumstances of the case, this Court inclines to grant anticipatory bail to the petitioner/A2 with stringent condition. Anticipatory Bail is granted to the petitioner/A2 on strict compliance of the following conditions.

1. The petitioner/ A2 shall in the event of arrest by the respondent police or his surrender before the learned Judicial Magistrate No.II, Dindigul **in between the period from 05.07.2021 to 19.07.2021** be released on bail on executing his own bond for a sum of Rs.10,000/- with two sureties each for a like sum to the satisfaction of the learned Magistrate without fail, failing which the anticipatory bail shall stand cancelled automatically.
2. The petitioner/ A2 shall make himself available for interrogation by the police officer as and when required.
3. The petitioner/ A2 shall not directly or indirectly make any inducement threat or promise to any person acquainted with the facts of the case so as to dissuade them from disclosing such facts to the court or to any police officer.
4. The petitioner/ A2 shall not leave the town without prior permission of the court.
5. The petitioner/ A2 shall not tamper with evidence or witness either during investigation or trial.
6. The petitioner/ A2 shall not abscond either during investigation or trial.

Pronounced by me, this the 20<sup>th</sup> day of May 2021.

**Sd/- M.K.Jamuna**  
**Vacation Sessions Judge,**  
**Dindigul**

- Since this bail order is electronically generated, does not require signature and court seal.
- This order is available in E-Courts Official Web Site,  
“ [https://districts.ecourts.gov.in/case\\_status/case\\_number](https://districts.ecourts.gov.in/case_status/case_number)”

**Copy to**

The Judicial Magistrate No.II, Dindigul

The Public Prosecutor, Dindigul.

The Inspector of Police, Dindigul DCB PS., To ensure social distancing, they are requested to download the order from the official web site link.

Thiru.R.Kuppusamy, Advocate  
for the petitioner.